

progress of follow up action. The Divisional Heads in the Ministry were requested to initiate immediate action on the recommendations with which they are concerned. They were also asked to keep close liaison with their counterparts in the State Governments to ensure coordinated action.

Implementation of Urban Land Ceiling Act by State

187. SHRI PRASANNBHAI MEHTA: Will the Minister of WORKS AND HOUSING & SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that there has been a poor response from some of the States with regard to the implementation of the Urban Land Ceiling Act;

(b) whether it is also a fact that as at present five States did not adopt any resolution as required by Article 252(1) of the Constitution and have not made any effort to enforce this Act; and

(c) if so, what is the reaction of the Union Government to this effect?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir. The State Governments are implementing the Act in accordance with the guidelines issued by the Government of India.

(b) and (c). The Central Act is not in force in the States of Jammu and Kashmir, Kerala, Nagaland, Sikkim and Tamil Nadu.

Jammu and Kashmir and Kerala are still considering the question of imposition of a ceiling on urban property.

Nagaland has informed that there is no vacant or waste land in any of the urban areas of the State and hence the Urban Land Ceiling Act 1976 has no relevance in that State.

Sikkim had passed the Sikkim Urban Land (Ceiling and Regulation) Bill, 1976 in October 1976. The population of Sikkim was only 2 lakhs of which about 15,000 only live in the capital town of Gangtok. It was therefore decided that there was no urgent necessity to accord the President's approval to the Bill and the Sikkim Government should be requested to reconsider the matter.

In Tamil Nadu, the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1978 is in force.

The Central Government had requested all the States to adopt the Central Act. 'Land' being a State subject each State has to consider the desirability of adopting the Central Act and pass resolutions under article 252(1) of the Constitution to that effect.

Ex-members in Possession of Government Accommodation

188. PROF. P. G. MAVALANKAR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether there are any former Members of Parliament still in continued possession of Government accommodation;

(b) if so, the full list thereof;

(c) whether such ex-M.Ps. pay the subsidised or market rent and since when;

(d) whether there are any instances of defaulters in this;

(e) if so, who are they and what is the outstanding due against each of such persons;

(f) whether Government have taken steps to recover the dues as also to institute legal proceedings against defaulters if any; and

(g) if so, the broad details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) to (e). A statement showing the requisite details in respect of each ex-M.P. is enclosed.

(f) and (g). No legal proceedings have been initiated so far against any of the ex-MPs. shown in the enclosed statement.

Statement

S. No.	Name of the ex-M.P.	Accommodation occupied	Nature of licence fee charges	Rate of rent P.M.	Amount due as on 1-6-79	Action taken
1	2	3	4	5	6	7
1.	Shri Mahavir Tyagi	16, Dr. R.P. Road.	45-B, with Departmental charges	Rs. 590.51	Rs. 611.39 (for 5/79)	Allowed to retain the bungalow on payment of rent under 'FR. 45-B, with D.C. w.e.f. 2-11-77 till further orders.
2.	Shri Chandermani Lal Chowdhary	75-B, North Avenue and Garage No. N-11.	Market rent	Rs. 895.29	Rs. 2,048.58	Expired on 8-2-79. It was decided in the meeting of the House Committee Rajya Sabha, held on 22-6-79 that the family of late Sh. Chowdhary may be allowed to retain the accommodation on payment of market rent for 6 months.
3.	Sh. P.K. Kunhachen	Garage No. 69, Ferozeshah Road.	Market rent	Rs. 29.60	Rs. 333.57	Retired on 21-4-79. Bill sent.